GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:4210 ANSWERED ON:06.12.2010 ERADICATION OF CASTE SYSTEM Ponnam Shri Prabhakar

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is taking steps to eradicate caste system;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) to (c) Article 17 of the Constitution of India has abolished untouchability and its practice in any form is forbidden. Enforcement of any disability arising out of untouchability` is an offence publishable in accordance with provision of the Protection of Civil Rights Act, 1955.

Article 15 of the Constitution prohibits discrimination inter-alia on the grounds of caste. Further, Article 38 enjoins upon the State to endeavour to eliminate inequalities in status, facilities and opportunities amongst individuals and groups of people residing in different areas or engaged in different vocations. Hence various schemes are being implemented for the socio-economic and educational development of backward classes.